

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Criminal Appeal (DB) No. 701 of 2016

Lakhan MundaAppellant
Versus
The State of Jharkhand ... Respondent

with

Criminal Appeal (DB) No. 670 of 2016

Ramesh MundaAppellant
Versus
The State of Jharkhand ... Respondent

with

Criminal Appeal (DB) No. 682 of 2016

Raju DangiAppellant
Versus
The State of Jharkhand ... Respondent

with

Criminal Appeal (DB) No. 1016 of 2016

Umesh MundaAppellant
Versus
The State of Jharkhand ... Respondent

(Through V.C.)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : Mr. Anil Kumar, Sr. Advocate
Ms. Chandana Kumari, Advocate
(in all cases)
For the State : Mr. Vineet Kumar Vashistha, APP

Order No. 15/ Dated: 9th September, 2021

Mr. Anil Kumar, the learned Senior counsel for the appellant(s) has commenced his arguments.

Mr. Vineet Kumar Vashistha, the learned APP appears for the State.

For further consideration, post these matters on 13.09.2021.

Part Heard.

Sd/-
(Shree Chandrashekhara, J.)
Sd/-
(Ratnaker Bhengra, J.)